

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 823 of 2020

In the matter of:

Micra Systems Pvt. Ltd.

....Appellant

Vs.

Masters India Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Abhay Mani Tripathi, Advocate

Respondents: Mr. Kumar Vikram, Advocate

ORDER
(Through Virtual Mode)

04.03.2021: Learned Counsel Mr. Kumar Vikram, representing the Respondent submits that reply affidavit has been filed through e.mail. He may file hard copy within one week.

Mr. Tripathi, Learned Counsel for Appellant submits that he has received copy of the 'Reply Affidavit' and he would be filing the 'Rejoinder' thereto along with 'written submissions' within two weeks.

Respondent may also file 'written submissions'.

Let the Appeal be posted for '**Admission**' (After Notice) before Court No. II on 12th April, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

S.S./GC